

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1287
(TO BE ANSWERED ON 09.02.2022)

AMENDMENTS IN IAS CADRE RULES

1287. PROF. SOUGATA RAY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has proposed amendments in the existing IAS Cadre Rules; if so, the details thereof and the reasons therefor;
- (b) whether any State Government has raised objections against the proposed changes in the cadre rules;
- (c) if so, the details thereof along with the steps taken by the Government to address their objections;
- (d) whether the proposed amendments are likely to affect the federal structure of the country; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): The Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955 provide for a Central Deputation Reserve not exceeding 40% of the Senior Duty Posts of a cadre/joint cadre. However, State Governments have not been sponsoring adequate number of officers for central deputation to meet the requirements of the Government of India.

Therefore, in order to address the above problem, comments have been sought from States/UTs, in terms of the provisions contained in Section 3 of All India Services Act, 1951 on a proposal to amend Rule 6(1) of IAS (Cadre) Rules, 1954, relating to the Central Deputation of IAS officers.

(b) & (c): Comments are under examination.

(d) & (e): In view of the reply given in parts (a) to (c) above, the issue of proposed amendments affecting the federal structure of the country does not arise.
